

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 50

CP/200(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: JAYABEN SHANTILAL DOSHI V/s RONAK
DYEING LIMITED.

SECTION 241-242 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Naresh Jain a/w Mr. Rajneesh Jaiswal, Ld. Counsel for the Petitioner No.1 and 2 present. Mr. Prateek Seksaria, Ld. Sr. Counsel a/w Ms. Neha Naik, Ld. Counsel for Respondent Nos.1 and 2 present.
2. Heard the Learned Counsel for the Applicant.
3. Ld. Counsel for the Respondent was partly heard. After hearing part of his arguments, this Bench came up with the preposition that the Respondents are willing to buy the shares of the Petitioners which may be decided by this Bench. The Respondents submitted that it would be better that if the Petitioner's would come up with the offer/proposal. Pursuant to the aforesaid submission, the Ld. Counsel for the Petitioner sought time to have instructions. It is made clear that the said offer of the Respondent would be without prejudice to the rights and contentions of the parties.
4. List this matter for further consideration **19.08.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)